

Central Administrative Tribunal
Principal Bench: New Delhi

DA No. 1813/93

New Delhi this the 9th Day of August, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)
Sh. C.J. Roy, Member (J)

Smt. Promila Puniani,
W/o Sh. Jagatri Lal,
R/o 3169, Basti Punjabian,
Sabzi Mandi, Delhi.

...Applicant

(By Advocate Sh. Jog Singh)

Versus

Union of India through
the Secretary, Ministry
of Tourism, Transport
Bhavan, Parliament Street,
New Delhi.

...Respondent

(By Advocate Mrs. Raj Kumari Chopra)

ORDER(DRAL)

Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A):-

The learned counsel for the applicant submits
that the applicant be given permission to withdraw this
D.A. Accordingly, the permission is granted. The D.A.
is dismissed, as withdrawn. No costs.

W.S.M
(C.J. Roy)
Member (J)

N.K.
9.8.94
(N.V. Krishnan)
Vice-Chairman (A)

'Sanju'